



ITEM NO.4+41

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 881-882/2021

BRIJ BHUSHAN SHARMA

Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

(only IA No. 198379/2022 (bail application) in AR-1251-52 is to be listed, IA No. 99169/2021 - APPLICATION FOR PERMISSION, IA No. 78973/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 78972/2021 - EXEMPTION FROM FILING O.T.)

WITH

IA No. 198379/2022 in CrI.A. No. 1251-1252/2021 (II)
(IA No. 198379/2022 - GRANT OF BAIL)

ITEM NO.41

IA 21046/2023, 22139/2023, 23181/2023 in Criminal Appeal No(s). 976-977/2021

(IA 21046/2023, 22139/2023, 23181/2023 for GRANT OF BAIL)

Date : 03-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Appellant(s) Mr. Rishi Malhotra, AOR

Mr. Ratnakar Dash, Sr. Adv.
Mr. Devvrat, AOR
Mr. Devesh Kumar Agnihotri, Adv.
Mr. Subas Ray, Adv.
Mr. Aditya Kumar Dubey, Adv.

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
Ms. Archana Pathak Dave, Adv.
Mrs. Swarupama Chaturvedi, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Rajan Kumar Chourasia, Adv.

Mr. Rajesh Kumar Singh, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

IA No. 198379/2022 in CrI.A. No. 1251-1252/2021

- 1 The IA is for the grant of bail.
- 2 The applicants/appellants (Dinesh Chandra, Amarjeet Singh, Jagat Singh, Rashi Pal Singh) have been convicted for offences, *inter alia*, punishable under Sections 302, 364, 218, 120B and 34 of the Indian Penal Code. The applicants have undergone about eleven years of actual sentence.
- 3 On 27 January 2023, this Court had granted an adjournment so as to enable the counsel appearing on behalf of the CBI to take instructions in regard to their jail conduct.
- 4 Ms Aishwarya Bhati, Additional Solicitor General and Ms Archana Pathak Dave, counsel, state that as far as the jail conduct is concerned, there is no adverse material.
- 5 Having regard to the quantum of sentence which has been undergone, we are of the view that it would be appropriate to direct that the applicants be enlarged on bail. The applicants shall be enlarged on bail subject to such terms and conditions as may be imposed by the Special Judge CBI Court No 1, Ghaziabad in Sessions Trial No 01 of 2022.
- 6 The IA is accordingly disposed of.

IA 21046/2023, 22139/2023, 23181/2023 in Criminal Appeal No(s). 976-977/2021

- 7 The IAs are for the grant of bail.
- 2 The applicants/appellants (Raj Kumar, Kiranpal Singh, Balbir Singh, Ram Niwas) have been convicted for offences, *inter alia*, punishable under Sections 302, 364, 218, 120B and 34 of the Indian Penal Code. The applicants have undergone about eleven years of actual sentence.
- 3 Ms Aishwarya Bhati, Additional Solicitor General and Ms Archana Pathak Dave, counsel, state that as far as the jail conduct of the applicants is concerned, there is no adverse material.
- 4 Having regard to the quantum of sentence which has been undergone, we are of the view that it would be appropriate to direct that the applicants be enlarged on bail. The applicants shall be enlarged on bail subject to such terms and conditions as may be imposed by the Special Judge CBI Court No 1, Ghaziabad in Sessions Trial No 01 of 2022.
- 6 The IAs are accordingly disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR